

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

O.A. No.101 of 2022

IN THE MATTER OF:

Green Society, Costal Corridor
Reg. No.116/2021, C/o Sri Dhanvi Weigh Bridge,
Chintavaram Village, Chillakur Mandal,
SPSR Nellore District, Represented by its President,
B. Mandan Kumar Reddy, S/o Chandra Reddy, ... Applicant

..Vs..

The Ministry of Environment, Forest and Climate Change
Indira paryavaran Bhawan,
Jorbagh Road New Delhi – 110 003.
Represented by its Director, And 14 others ... Respondents

REPORT FILED BY THE
ANDHRA PRADESH POLLUTION CONTROL BOARD

Date: 25.10.2025

M/S. K. RAVINDRANATH
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777
E-mail : ravindranath.kilari@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 101 OF 2022 (SZ)

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 26.06.2025 in O.A. No. 101 of 2022 (SZ) filed by M/s. Green Society, Coastal Corridor in the matters of Silica Sand mining at Chillakur (M), Tirupati District.

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C. Raj Sekhar
25/10/2025

Andhra Pradesh Pollution Control Board,
Regional Office: Tirupati

Date. 25.10.2025

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Preamble

M/s. Green Society, Coastal Corridor, Tirupati district, filed an Original Application No. 101 of 2022 before the Hon'ble National Green Tribunal, Southern Zone, Chennai, against some of the Silica sand mines in Chillakur Mandal, Tirupati district.

Hon'ble NGT order dated 24.04.2025:

The Hon'ble NGT vide order dated. 24.04.2025 has directed as follows:

- “1. Today, there is no representation for the applicant.
2. Despite our earlier order and caution that reports would be accepted only upon payment of costs, Respondents No. 11 to 15 have treated the matter lightly and delayed filing their reports. Accordingly, they are directed to pay a sum of Rs . 20,000/- (Rupees Twenty Thousand only) each to Andhra Pradesh Pollution Control Board within a period of 30 days and submit proof of payment along with their respective reports.
3. The said amount shall be utilized for the purpose of tree plantation in the said village.
4. The Registry is directed to accept the reports only upon confirmation of the payments, as directed above.
5. Let the latest report of the Mines & Geology Department - Andhra Pradesh and Andhra Pradesh Pollution Control Board be filed before the date of next hearing.
6. Post the matter on 26.06.2025 for final hearing.”

A copy of the Hon'ble NGT order dated. 24.04.2025 is herewith enclosed for kind perusal as Annexure-II.

In compliance with the Hon'ble NGT order dt. 24.04.2025, the Respondent Nos. 11th, 13th, 14th and 15th have paid Rs. 20,000/- each to the Board. The details of the DDs are as below:

2025-06-26 10:00:00
2025-06-26 10:00:00
2025-06-26 10:00:00



ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Sl.No.	Respondent Number	DD No.	DD Date	Amount (in Rs.)
1.	Respondent 11	493807	06.06.2025	20,000/-
2.	Respondent 13	000894	13.06.2025	20,000/-
3.	Respondent 14	493809	06.06.2025	20,000/-
4.	Respondent 15	493808	06.06.2025	20,000/-
	Total:			80,000/-

Subsequently, the Hon'ble NGT vide order dated. 26.06.2025 has directed as follows :

7. *Barring the 12th Respondent, all other private parties [Respondents No.11, 13, 14, and 15] have paid their respective fine amounts, totalling to a sum of Rs.80,000/- (Rupees Eighty Thousand only). As directed in the earlier order, the said amount shall be utilized for tree plantation in Ballavolu, Momidi, and Vellapalem villages of Tirupati District, where the sand mining activity was carried out by the private respondents.*

8. *The APPCB is directed to file a report detailing the utilization of the said amount for tree plantation, along with particulars of the plantation undertaken.*

9. *Post the matter on 22.08.2025.*

It is further submitted that, the Hon'ble NGT vide order dt. 22.08.2025 directed the following:

“1. *The report from the Andhra Pradesh Pollution Control Board, as sought for by this Tribunal vide order dated 26.06.2025, is yet to be filed.*

2. *As a last chance, the APPCB is directed to file the report before the date of next hearing, failing which, the same will be received only on payment of cost.*

3. *Post the matter on 27.10.2025.”*

C. Raj Sekhar
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

In compliance with the Hon'ble NGT orders dt. 26.06.2025, the Andhra Pradesh Pollution Control Board has procured Plants from Kadiyam, about 400 plants of various species i.e., Plethopharam, Neem, Mahagony, Bahunia, Casiosomia, Legastomia, with a height of 6feet and 60 plants of Gulmohar, Neem, Legostomia with height of about 20feet, to carry out plantation at Ballavolu, Momidi, and Vellapalem villages of Tirupati District. Those plants were placed at the respective villages and are yet to be planted. Due to heavy winds & Cyclone, these are kept at the site and will be planted within a week. Photographs are herewith enclosed for kind perusal.



ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Item No.05:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.101 of 2022 (SZ) &
I.A. Nos.73 to 75 of 2025 (SZ)**

IN THE MATTER OF:

Green Society, Costal Corridor,
Nellore District.

...Applicant(s)

Versus

The MoEF & CC,
Rep by its Director,
New Delhi and Ors.

...Respondent(s)

Date of hearing: 26.06.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None Appeared.

For Respondent(s): Mr. Rajasekar for R1.
Mrs. Madhuri Donti Reddy for R2 to R10.
M/s. Ukkash. F for R11.
Mr. Avinash Wadhwani for R13.
Mr. A.R. Lakshmi Narayanan for R14 & R15.

ORDER

1. The Andhra Pradesh Pollution Control Board (APPCB) has filed its report dated 25.06.2025. The Department of Mines and Geology (Respondent No.8) has also filed its report dated 25.06.2025.

2. Respondents No.11, 14, and 15 have paid the cost imposed on the previous occasion; however, the payment was made beyond the time limit prescribed by this Tribunal. Consequently, they have filed separate interlocutory applications [I.A. Nos. 73 to 75 of 2025 (SZ)] seeking condonation of delay and to take their counter-affidavits on record.

3. Considering that the payment has been made and the counter-affidavits have been filed along with the receipts, we feel it appropriate to accept the same. **Accordingly, I.A. Nos. 73 to 75 of 2025 (SZ) are allowed.**

4. The learned counsel appearing for the 13th Respondent has submitted that the fine amount has been paid, albeit belatedly. Hence, he wants to file an interlocutory application for condonation of delay in this regard.

5. As regards the 12th Respondent, it is not known whether the counter-affidavit has been filed along with proof of payment. Further, there is no representation on their behalf today.

6. The learned counsel for the APPCB has acknowledged receipt of payments made by Respondents No.11, 13, 14, and 15.

7. Barring the 12th Respondent, all other private parties [Respondents No.11, 13, 14, and 15] have paid their respective fine amounts, totalling to a sum of Rs.80,000/- (Rupees Eighty Thousand only). As directed in the earlier order, the said amount shall be utilized for tree plantation in Ballavolu, Momidi, and Vellapalem villages of Tirupati District, where the sand mining activity was carried out by the private respondents.

8. The APPCB is directed to file a report detailing the utilization of the said amount for tree plantation, along with particulars of the plantation undertaken.

9. Post the matter on 22.08.2025.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.101/2022(SZ) &
I.A. Nos.73 to 75/2025 (SZ)
26th June, 2025. Mn.

Item No.08:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No. 101 of 2022 (SZ) &
I.A. No.79 of 2025(SZ)**

IN THE MATTER OF:

Green Society, Costal Corridor,
Nellore District.

...Applicant(s)

Versus

The MOEF & CC,
Rep by its Director, New Delhi and Ors.

...Respondent(s)

Date of hearing: 22.08.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s): Mr. Kambhampati Ramesh Babu.

For Respondent(s): Mr. Rajasekar for R1.
Mrs. Nagajothi represented
Mrs. Madhuri Donti Reddy for R2 to R10.

ORDER

1. The report from the Andhra Pradesh Pollution Control Board, as sought for by this Tribunal vide order dated 26.06.2025, is yet to be filed.

2. As a last chance, the APPCB is directed to file the report before the date of next hearing, failing which, the same will be received only on payment of cost.

3. Post the matter on 27.10.2025.



Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Afroz Ahmad, EM

O.A. No.101/2022(SZ) &
I.A.No.79/2025(SZ)
22nd August, 2025. AD.

PHOTOGRAPHS



